

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

DATE OF ORDER: 23.6.2001

OA No. 526/2001

Banwari Lal son of Shri Sanwal Ram aged 60 years retired Sr. Clerk and resident of Sanket Nagar Housing Board, Beawar District, Ajmer.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Ajmer.

....Respondents.

Mr. N.K. Gautam, counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)  
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

In this OA, applicant makes a prayer to direct the respondents to make payment of Rs.3600/- to the applicant as TA & DA and 18% interest thereon.

....2/-

*S. Agarwal*  
copy  
D.P.  
O.P.  
(4/12/01)

2. The learned counsel for the applicant submits that applicant has approached the competent authority but with no result. He submits that applicant is ready to file a fresh representation and this OA may be disposed of by giving suitable directions to the respondents to consider the case of the applicant sympathetically and as per rules within the specified period.

3. In view of the submissions made before us, we direct respondent no. 2 to decide the representation, if filed by the applicant within a period of one month from the date of passing of this order, within two months by a reasoned and speaking order considering the grievance of the applicant sympathetically and as per rules and the same shall be communicated to the applicant within fifteen days thereafter. The applicant shall be at liberty to approach the proper forum, if he feels aggrieved by the disposal of such representation.

4. With the above direction, this OA is disposed of. Copy of the OA alongwith copy of this order may be sent to respondent no. 2 for necessary action.

  
(A.P. NAGRATH)

MEMBER (A)

  
(S.K. AGARWAL)

MEMBER (J)